

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2011
IA No.

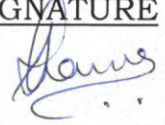
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: Mr. Tikamchand Kothari
V/s.
M/s. Apex Explosive Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Shweta Sharma	Adv. for Respondents.	

COMMON ORDER

T.C.P. No. 34/397-398/CLB/MB/MAH/2011

T.C.P. No. 35/397-398/CLB/MB/MAH/2011

1. None present from the side of the Petitioner. From the side of the Respondent Ld. Representative Ms. Shweta Sharma is present and informed that Ld. Representative for Petitioner have informed that due to some personal reasons he is not able to argue the matter.

2. Considering the circumstance, the matter is enlisted for hearing on 27.02.2017 the directions contained in the past orders shall continue till the next date of hearing. The Representatives of the Respondent is directed to communicate next date of hearing to the Petitioner.

Dated: 11th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)